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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 833 of 2006

Jabalpur, this the 29th day of November, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

S.K. Malviya,
S/o. Srikrishna Malviya,
Aged about 39 years,
R/o. D-7A, South Civil Line,
Jabalpur, (MP). **Applicant**

(By Advocate – Shri S. Paul)

V e r s u s

1. The Union of India,
Through its General Manager,
West Central Railway,
Jabalpur.
2. The Chief Operating Manager,
West Central Railway,
Jabalpur Division, Jabalpur.
3. The Divisional Railway Manager,
West Central Railway,
Jabalpur Division,
Jabalpur.
4. The Additional Divisional Railway Manager,
West Central Railway,
Jabalpur Division, Jabalpur.
5. The Sr. Divisional Mechanical Engineer
(Operating), West Central Railway,
Jabalpur Division, Jabalpur. **Respondents**

(By Advocate – Shri M.N. Banerjee)

An

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman -

This Original Application has been filed against the order of the disciplinary authority (Annexure A-2) whereby the revision petition against the order of the appellate authority has been ordered not to be forwarded to the revising authority. Shri Paul appearing on behalf of the applicant stated that the disciplinary authority ~~has~~ ^{has} already initiated fresh disciplinary proceedings against the applicant and the said proceedings shall be completed any time and fresh orders may be issued. He has, therefore, prayed that the disciplinary authority may be directed to forward the revision petition of the applicant to the revising authority and revising authority may be directed to dispose of the revision petition expeditiously and no final decision in the fresh disciplinary proceedings may be taken until then.

2. Accepting this prayer, we direct the respondent No. 5 to forward the revision petition of the applicant to the revising authority within a period of one month from the date of receipt of a copy of this order and the revising authority i.e. respondent No. 2 is directed to dispose of the revision petition within a period of two months of its receipt from the disciplinary authority, by a detailed, speaking and reasoned order and until the disposal of the revision petition no final order in the fresh disciplinary proceedings which have been initiated against the applicant shall be issued by the disciplinary authority.

3. With this direction, the Original Application is disposed of. Shri M.N. Banerjee, appeared and was heard on behalf of the respondents.

A.K. Gaur
(A.K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman